

(23)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.82/92

Date of Order: 4.9.1992

BETWEEN:

M.Muniratnam

.. Applicant.

A N D

1. The Senior Supdt. of Post Offices, Chittoor Division, Chittoor.
2. The Director of Accounts (Postal) Andhra Circle, Hyderabad.
3. The Post Master General, A.P. Southern Region, Kurnool, Kurnool District.
4. The Chief Post Master General, A.P. Circle, Dak Sadan, Abids, Hyderabad.
5. The Director General (Posts), Dak Bhavan, (IVth Floor), Sansad Marg, New Delhi.
6. The Union of India, rep. by its Secretary to the Communications, New Delhi.

.. Respondents.

Counsel for the Applicant

.. Mr.Krishna Deewan

Counsel for the Respondents

.. Mr.N.R.Devraj, Sr.Cuse

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

(Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)).

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This is an application filed under Section 19 of the Administrative Tribunals Act to declare that the applicant is entitled to get the daily allowance for the period of training on promotion as Junior Accounts Officer which commenced from 13.4.1991 to 25.6.1991 i.e. 74 days and pass such other order or orders as may deem fit and proper in the circumstances of the case.

Counter is filed by the respondents opposing the CA.

2. Today we have heard Mr. Krishna Devan, Advocate for the applicant and Mr. N.R. Devraj, Standing Counsel for the respondents.

3. Admittedly, the applicant had been sent for training on the promotion as Junior Accounts Officer from Chittoor to ~~Hyderabad etc~~ ~~Hyderabad~~ as per the orders of 2nd respondent. Admittedly, at the place where the applicant had to undergo the training, the Government had not provided lodging and boarding facilities to the applicant free of cost. For all purposes, the applicant himself should be deemed to have been on "official duty" while undergoing the said training. As the applicant had been sent for training as per the orders of the 2nd respondent and as the applicant should be deemed to be an "official duty" while undergoing the said training, it will be just and proper to give a direction to the respondents to pay the daily allowance to the applicant for the period of training in accordance with rules.

4. No doubt, it is contended vehemently on behalf of the respondents Mr. N.R. Devraj, that as per the te D.G. Posts Letter No. 3-14/87-PAGE/1318, dated 8.10.1990, that the applicant is not entitled to the daily allowance during the period of training. But when a person is deputed for training by the Govt.

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to a station other than the station on the applicant is working we are unable to understand how the said person could be deprived of the benefit of the daily allowance etc. So, in view of this position, we are not prepared to give any credence to the said letter dated 8.10.1990 of the Director General of Posts, New Delhi. Hence, we declare that the applicant is entitled for the daily allowance during the period of training from 13.4.1991 to 25.6.1991 as Junior Accounts Officer at ~~Hyderabad~~ in accordance with rules and regulations. The said payment of the daily allowance which the applicant is entitled shall be made within three months from the date of receipt of this order. CA is allowed accordingly with no order as to costs.

T. Chandrasekhar Reddy
(T. CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 4th September, 1992

Dy. Registrar (Judl.)

(Dictated in the Open Court)

Copy to:-

1. The Senior Supdt., of Posts Offices, Chittor Division, Chittoor.
2. The Director of Accounts (Postal) Andhra Circle, Hyd.
3. The Post Master General, A.P. Southern Region, Kurnool, Kurnoo.
4. The Chief Post Master General, A.P. Circle, Dak Sadan, Abids, H.
5. The Director General (Posts), Dak Bhavan, (IV Floor), Sansad Marg, New Delhi.
6. Secretary to the Communications, Union of India, New Delhi.
7. One copy to Sri. Krishna Devan, advocate, 2/2/1107/A/9, Tilak-nagar, Hyd.
8. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
9. One spare copy.

Rsm/-

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14/4/92

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR.

AND

THE HON'BLE MR.R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:
MEMBER (J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER (J)

Dated: 27/9/1992

~~ORDER~~ / JUDGMENT

~~R.A. / G.A. / M.A. No~~

Q. A. No.

in
82/91

7 A. NO

(W, P, NO)

Admitted and interim directions issued

~~Allowed.~~

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M-A-Ordered / Rejected

~~NO~~ orders as to cases.

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